

(V)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP.19 of 2000

in

OA.No.2826 of 1999

New Delhi, this 28th day of July, 2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastray Member(A)

1. Raj Kumar  
S/o Shri Vijay Pal Singh  
R/o RZ 29-B, B Block Roshan Vihar  
Nazafgarh  
New Delhi.
2. Man Singh  
S/o Shri Tota Ram  
R/o RZ 285 Raj Nagar DDA Park  
Palam Colony  
New Delhi.
3. Balwant Singh  
S/o Shri Aan Singh  
R/o RZ 20-B, Janta Flat  
Vasant Enclave  
New Delhi. .... Petitioners

(By Advocate: Shri M.K.Bhardwaj)

versus

Union of India, through

1. Shri Y.N. Chatturvedi  
Secretary  
Ministry of Information & Broadcasting  
(Song & Drama)  
Shastri Bhawan, New Delhi.
2. Shri Prem Matyani  
Director  
Song & Drama Division  
Ministry of Information & Broadcasting  
Soochna Bhawan, C.G.O. Complex,  
Lodhi Road, New Delhi.
3. Shri P.M. George  
Deputy Director  
Song & Drama Division  
Ministry of Information & Broadcasting  
Soochna Bhawan, C.G.O. Complex,  
Lodhi Road, New Delhi. .... Respondents
4. Shri Rajendar Pal Saini  
Administrative Officer  
Song & Drama Division  
Ministry of Information & Broadcasting  
Soochna Bhawan, C.G.O. Complex,  
Lodhi Road, New Delhi.

(By Advocate: Shri R.V. Sinha)

(29)

## ORDER(Oral)

By Shri Justice V. Rajagopala Reddy

On the ground that an interim order of status quo passed on 24.12.1999 in MA.2847/99 was not complied with, the CP is filed.

2. In the reply it is however stated that the petitioners were already disengaged by 16.12.1994 and therefore <sup>on 26-12-99</sup> ~~they were~~ not in service of the respondents. In support of this contention, the respondents filed a Muster Roll of December 1999 which shows the attendance of the petitioners till 15.12.1999. The allegation that some other persons have been appointed afresh in violation of the order, is stoutly denied. The payments made to some of these persons are dated 12.7.2000 and not the payments made subsequent to the orders of the Tribunal. Hence we do not find any violation of the Tribunal's order. The CP is dismissed. Notice discharged. No costs.

0 (Smt. Shanta Shastry)  
Member(A)

(V. Rajagopala Reddy)  
Vice Chairman((J))

dbc